

(TO)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P. 40/95 in
D.A. 238/94.

Dt. of Decision : 27-12-95.

1. Mrs. G. Sarda Bai
2. Mrs. M. Premila
3. Mrs. Ch. Venkata Gurvamma
4. Mrs. Jayamma
5. K. Vijayakumari
6. Mrs. D. Kanaka Durga

.. Applicants.

Vs

1. Shri General Manager,
Telecom AP Circle, Hyderabad.
2. Shri D.S. Narendra
Telecom District Engineer,
Nalgonda.

.. Respondents.

Counsel for the Applicants

: Mr. K. Venkateswara Rao

Counsel for the Respondents

: Mr. K. Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

C.P. 40/95

in

O.A.238/94

Date of order:27-12-1995

ORDER

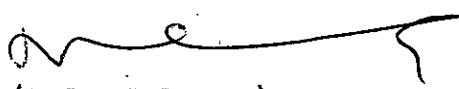
As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

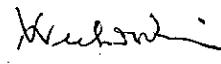
The applicants are in case of the Central Government. They are also getting the family pension. As per order in OA 238/94, the respondents were directed to pay the DR on family pension. The said order is not yet implemented.

2. In the circumstances, it is just and proper to pass the following order:

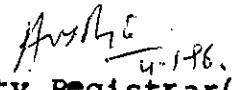
"If SLP is not going to be filed and special mention praying for stay is not going to be made in the Apex Court by 31.3.1996, the said order has to be complied by 1.5.1996."

3. CP is ordered accordingly. No costs.//


(R. RANGARAJAN)
Member (Admn)


(V. NEELADRI RAO)
Vice-Chairman

Dated: The 27th December, 1995

To Dictated in the Open Court Deputy Registrar (J) 

1. Shri M.R.Bhaskara Rao, Chief General Manager, Telecom A.P.Circle, Hyderabad.
mvl
2. Sri D.S.Narendra, Telecom District Engineer, Nalgonda.
3. One copy to Mr.Venkateswar Rao K. CAT.Hyd.
4. One copy to Mr.K.Bhaskara Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.